The Bombay Maternity Benefit, Hyderabad Maternity Benefit, and Central Provinces and Berar Paternity Benefit (Repeal) Act, 1964

Act 40 of 1964

Keyword(s):
Maternity Benefit, Central provinces, Berar Paternity Benefit, Repealed Act
MAHARASHTRA ACT No. XL OF 1964.\textsuperscript{1}

[The Bombay Maternity Benefit, Hyderabad Maternity Benefit and Central Provinces and Berar Maternity Benefit (Repeal) Act, 1964.]

October 1964

An Act to repeal the Bombay Maternity Benefit Act, 1929, the Hyderabad Maternity Benefit Act and the Central Provinces and Berar Maternity Benefit Act, 1930, as applicable to factories.

WHEREAS it is expedient to repeal the Bombay Maternity Benefit Act, 1929, the Hyderabad Maternity Benefit Act, and the Central Provinces and Berar Maternity Benefit Act, 1930 as applicable to factories; It is hereby enacted in the Fifteenth Year of the Republic of India as follows:—

1. This Act may be called the Bombay Maternity Benefit, Hyderabad Maternity Benefit, and Central Provinces and Berar Maternity Benefit (Repeal) Act, 1964.

2. On the application of the Maternity Benefit Act, 1961 to factories in this State, the Bombay Maternity Benefit Act, 1929, the Hyderabad Maternity Benefit Act and the Central Provinces and Berar Maternity Benefit Act, 1930 as applicable to factories shall, subject to the provisions of section 27 of the Maternity Benefit Act, 1961, stand repealed.

\textsuperscript{1} For Statement of Objects and Reasons, see Maharashtra Government Gazette, 1964, Part V, p. 221.